covers prohibition on employment of children below 14 years in all occupations and processes with certain exceptions and linking the age of prohibition with the age under Right of Children to Free and Compulsory Education Act, 2009. Prohibition of employment of adolescent (14 to 18 years) in hazardous occupations and processes has been proposed. Creation of a Child and Adolescent Labour Rehabilitation Fund for rehabilitation of child and adolescent, no punishment to parents for first offence, stricter punishment for employer employing child/adolescent in contravention of the Act and specifying the responsibility of District Magistrate in implementation of the Act have also been proposed.

Report on safety and work time of workers in garment units

1855. SHRI PANKAJ BORA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has received reports against the safety and work time of the workers of garments units, if so, the details thereof;
 - (b) the action taken/proposed by Government to protect the workers; and
- (c) whether it is a fact that Government has received experts' report on safety of workers thereon, and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) Directorate General Factory Advice Service and Labour Institutes (DGFSALI) has not received any reports against the safety and work time of the workers of garments units workers and nor has received any expert report on safety of the workers employed in the factories registered under the Factories Act, 1948.

Days taken by RLC under minimum wages

†1856. SHRI NAZIR AHMED LAWAY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of days taken by Regional Labour Commissioner (RLC) in passing the orders as competent authority under minimum wages;
- (b) the number of days taken in providing the amount to the applicants and if it is not received by the applicants, the fund where the same is deposited; and
- (c) the reasons for not assigning the responsibility of depositing the public money to RLC?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) No time period is provided in the law for passing the orders as authority under Minimum Wages Act, 1948.

- (b) The authority issues the direction to the employer for disbursing the amount decided by the authority to the applicants/workers. However, if the amount is not disbursed to the applicant/workers the same is deposited in the Government account through RLC/(Authority).
- (c) The employers are directed by the authority to deposit the undisbursed amount in the Office of Regional Labour Commissioner (Central). Regional Labour Commissioners (Central) have been assigned the responsibility for depositing the same in the Government's account through pay and account office.

ESI scheme in Himachal Pradesh

- 1857. SHRIMATI VIPLOVE THAKUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the number of workers having access to Employees' State Insurance (ESI) in the country;
- (b) the number and the State/UT-wise details of hospitals/dispensaries under the ESI scheme, at present;
- (c) whether Government has received proposals from some State Governments including Himachal Pradesh for extension of ESI medical facilities to States/districts which are not presently covered; and
- (d) if so, the details thereof along with the steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The numbers of workers having access to Employees' State Insurance (ESI) in the country is 1.79 crores.

- (b) State/UT-wise details of hospitals/dispensaries under the ESI Scheme are given in the Statements-I and II (See below).
- (c) and (d) The proposals received from State Governments, including Himachal Pradesh, for implementation of ESI Scheme in areas where the medical arrangement has been completed by the State Government have been notified. Presently, no proposal is pending for extension of ESI Scheme in any States including Himachal Pradesh.